

INTERNATIONAL TOURIST HOSTEL RUN BY THE Y. M. C. A. IN NEW DELHI

1077. SHRI KESAVAN (THAZHAVAR) : Will the Minister of FINANCE be pleased to state :

(a) whether Government have recently assessed income-tax and imposed a fine to the extent of Rs. 30 lakhs on the International Tourist Hostel run by the Y. M. C. A. in New Delhi;

(b) if so, whether the income tax assessed and the fine imposed has since been realised by Government ; and

(c) if not, what are the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) No, Sir.

(b) and (c) Do not arise.

PETROLEUM PRODUCTS

1078. SHRI THILLAI VILLALAN : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) what is the estimated additional need of petroleum products in the country for the Fourth Five Year Plan period ; and

(b) what steps are proposed to be taken by Government to meet the shortage ;

(c) what will be the impact of the need on management, marketing refining, transport and research of petroleum products in the country ; and

(d) what will be the concrete proposals or rectifying the crises ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAWAN) (a) The annual consumption during the financial year 1968-69 was of the order of 16 million tonnes. This is estimated to increase to 26 million tonnes in the year 1973-74.

(b) The refinery capacity at the end of March, 1969 is 17.5 million tonnes. This will increase to 29 million tonnes by addition of new refineries at Madras and Haldia and expansions of the existing refinery capacities.

(c) The Indian Oil Corporation is gearing itself to meet the growing demand for petroleum products and is gradually improving its facilities for storage, marketing, refining etc.

(d) Does not arise

वेतन में मंहगाई भत्ते का विलय

1079. श्री रेवती कान्त सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मंहगाई भत्ते के एक अंश को केन्द्रीय सरकार के कर्मचारियों के मूल वेतन में मिलाने के कारण 'सी' श्रेणी के शहरों में काम करने वाले उन कर्मचारियों को दिये जाने वाले मकान किराये भत्ते पर प्रतिकूल प्रभाव पड़ेगा, जिनका मूल वेतन 499 रुपये प्रतिमाह है जब कि 'ए' तथा 'बी' श्रेणी के शहरों में उतना ही वेतन लेने वाले कर्मचारियों का इससे लाभ होगा ; और

(ख) यदि हां, तो क्या सरकार 'सी' श्रेणी के शहरों में मकान किराया भत्ते की पात्रता के लिए मूल वेतन की सीमा 120 रुपये बढ़ाने का विचार रखती है ताकि इस समय 'सी' श्रेणी के शहरों में केन्द्रीय सरकार के कर्मचारियों द्वारा प्राप्त की जाने वाली कुल परिलब्धियों में कटौती न हो ?

†[MERGER OF D. A. WITH PAY

1079. SHRI REWATI KANT SINHA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the merger of a part of the dearness allowance in the basic pay of the Central Government employees will adversely affect the amount of house rent allowance paid to those employees in the "C" class cities whose basic pay was Rs. 499 per month whereas it will benefit the employees having the same pay in "A" and "B" class cities ; and

(b) if so, whether Government propose to raise the limit of basic pay by Rs. 120 for the purpose of entitlement to house rent allowance in "C" class cities so that there is no reduction in the overall emoluments drawn by the Central Government employees in class "C" cities at present ?]

†[] English translation,